

Central Administrative Tribunal
Patna Bench, Patna.
[Circuit Court at Ranchi]

OA 51/916/2018

Date of Order:- 27.11.2018

C O R A M
Hon'ble Shri J. V. Bhairava, Member [J]
Hon'le Shri B.V. Sudhakar, Member A)

Sangeeta Dvi aged about 30 years Daughter of Late Gurudharan Ram, Resident of villag- Haraiya, P.O. Tildag, P.S. & District Garhwa.

....Applicant

By Advocate : Shri Abhas Kumar Pandey

Vs.

1. The Union of India through the Ministry of Railways through Divisional Railway Manager, East Central Railway, Dhanbad and another.

..... Respondents.

By Advocate : Shri P.D.Singh

O R D E R
(oral)

Per J.V. Bairavia, M [J] :- L/c for applicant seeks permission to withdraw this O.A with liberty to file a fresh O.A alongwith appropriate policy of Railways with respect to grant of compassionate appointment to the married daughter of deceased employee.

Permission is granted. Accordingly, the O.A is dismissed as withdrawn.

[B.V. Sudhakar] M [A]
/mks/

[Jayesh V. Bhairavia] M [J]

